

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

TCA. No. 18/NCLT/MAH/2015

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR  
MEMBER (J)

SHRI. V. NALLASENAPATHY  
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2017

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.  
V/s.  
Mr. Ghanshyam Das Bhatia

Section of the Companies Act: 111, 111A of the Companies Act, 1956 and  
58,59 of the Companies Act, 2013.

| Sr. No. | Name      | Designation | Signature |
|---------|-----------|-------------|-----------|
| 1.      | Nipa Shah | Advocate    | NShah     |

Common Order

CA No.16/58-59/ CLB/MB//MAH/2015

CA No. 17/58-59/CLB/MB/MAH/2015

CA No. 18/58-59/CLB/MB/MAH/2015

CA No.19/58-59/CLB/MB/MAH/2015

CA No. 14/59/CLB/MB/MAH/2014

The Counsel appearing on behalf of the Petitioner, submits that the arguing  
Counsel's brother expired on 28.12.2016 hence sought for adjournment to 18.1.2017.

In view of the submission, list this matter for hearing on 18.1.2017 with a  
peremptory direction to the Petitioner to ensure that his Counsel argues the matter  
on the next of hearing.

List this matter for hearing on 18.1.2017.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)